

# LOK SABHA DEBATES

I

## LOK SABHA

Friday, December 9, 1977/Agrahayana  
18, 1899 (Saka)

*The Lok Sabha met at Eleven of the  
Clock.*

[MR. SPEAKER *in the Chair*]

### ORAL ANSWERS TO QUESTIONS

#### Hashish Smuggling Cases

\*346. SHRI C. K. CHANDAPPAN:  
Will the Minister of FINANCE be  
pleased to state:

(a) whether a West German "hashish" smugglers has been arrested in New Delhi recently by the Directorate of Revenue Intelligence of his Ministry;

(b) if so, the details thereof;

(c) whether a number of "hashish" smuggling cases have been discovered during the last few months and a number of foreigners, connected with these cases were arrested;

(d) if so, the number of such cases the names of the foreigners arrested

and the country to which each of them belonged; and

(e) the further action being taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGRAWAL): (a) and (b). Reports received by the Government show that a West German national who was suspected of having smuggled hashish from Afghanistan to Australia was intercepted by the Directorate of Revenue Intelligence at New Delhi recently but no hashish was recovered from him. Investigations revealed that he was travelling on a fake passport. This was reported to the Foreigners Regional Registration Office and he was arrested on 4-11-1977 by the officers of the Foreigners Regional Registration Office.

(c) to (e). 22 cases of seizure of hashish involving 36 foreigners have come to the notice of Government during the period January to November, 1977. Out of these, two foreigners were arrested in U.S.A. and the rest were arrested in India. A statement showing details regarding their names, country to which they belong and further action taken against them is laid on the Table of the House.

#### Statement

S. No.	Name of foreigner	Country to which belong	Action taken
1	2	3	4
1.	Miss Jo-Ann Sweetko . . . .	Canada	Prosecuted and convicted.
2.	Mr. Lewis Anthony Wiggins . . . .	Canada	Prosecution in progress
3.	Mr. Brien Michale Ryan . . . .	U.S.A.	Do.
4.	Mr. Alan Andrew Currie . . . .	Britain	Do.
5.	Mr. Wayne Lennox Gaffney . . . .	Canada	Do.

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1	2	3	4
6.	Shri Mohan Das Shrestha . . . . .	Nepal	D detained under the COFEPOSA Act, 1974. Prosecution to be launched shortly.
7.	Shri Khagendra Sherchan . . . . .	Nepal	
8.	Shri Bharat Rai . . . . .	Nepal	
9.	Mr. Robert Russel Irwin . . . . .	U.S.A.	Arrested in U.S.A. and being prosecuted in U.S.A.
10.	Mrs. Denise Anne Irwin . . . . .	U.S.A.	
11.	Mr. Garry Douglas Pettigrew . . . . .	Canada	D detained under the COFEPOSA Act, 1974 on 28-1-1977 and released on 22-3-1977. Prosecuted and convicted.
12.	Mr. Richard Whit Worth Green . . . . .	Britain	Prosecution yet to be launched.
13.	Miss Patricia MC Birnie . . . . .	Britain	Prosecuted and convicted.
14.	Florian Joseph Ivan De Lafontaine . . . . .	Canada	Both prosecuted and convicted.
15.	EME Bertha Marie Faille . . . . .	Canada	
16.	Miss Alexandra Barbara Anne Harrison . . . . .	Australia	Absconding.
17.	Miss Jan Uary Franks . . . . .	U.S.A.	Prosecution yet to be launched.
18.	Mr. Sioberg Orla Svenc . . . . .	Denmark	Prosecution yet to be launched.
19.	Mr. Christopherson Ole Bach . . . . .	Denmark	
20.	Mrs. Hectorine Marie Dagenais (Nee Mercier)	Canada	Prosecuted and convicted.
21.	Mrs. Carol Ann Uhlan . . . . .	U.S.A.	Prosecuted and convicted.
22.	Miss Mary Johuller . . . . .	U.S.A.	Do.
23.	Shri Mohamad Farooq . . . . .	Afghanistan	Do.
24.	Mr. Markenstein Gasparas Dirk . . . . .	Holland	Do.
25.	Miss Gelauff Verenica . . . . .	Holland	Do.
26.	Mr. Waheed Abdullah . . . . .	Baharain	Do.
27.	Shri S. Ismail Ghulam . . . . .	Baharain	Do.
28.	Shri Abdul Rahim Ashak . . . . .	Oman	Do.
29.	Shri Ibrahim Baksh . . . . .	Oman	Prosecuted and deported under court orders.
30.	Shri Johngerad Gordon . . . . .	Australia	Prosecuted and convicted.
31.	Mr. Sajoo Carlon . . . . .	Sweden	Prosecuted and convicted.
32.	Mr. Aglo Masei . . . . .	Italy	Do.
33.	Shri Nankoo . . . . .	Nepal	Prosecution yet to be launched.
34.	Shri Misri Lal . . . . .	Nepal	
35.	Shri Ambika . . . . .	Nepal	
36.	Shri Abdul Mazid . . . . .	Nepal	

**SHRI C. K. CHANDRAPPAN:** In the Statement the Minister has given 36 names of foreigners from different countries who were involved in the smuggling of hashish. I would like to know whether these smugglers, in the course of their smuggling had any connections with Indian smugglers and whether they got any kind of Indian assistance for their smuggling.

**SHRI SATISH AGRAWAL:** In some of the cases, these smugglers had Indian contacts and the Government had taken action against them also and we are proceeding against them. So far as the detail of that information is concerned, because the hon. Member required the information with regard to the foreigners involved in the smuggling of hashish. I am not at the moment, able to give the full details to him. If the hon. Member so wishes I can furnish the information to him.

**SHRI C. K. CHANDRAPPAN:** There are reports in the Indian Press like 'Smugglers regrouped for action' in the *Blitz* dated 1st October, 1977. I agree that I put the question about the foreign participation in smuggling. But is it a fact that after this Government assumed office many smugglers were released because of new approach to this thing? Is it a fact that these foreign smugglers are in a position today to establish better contacts with their Indian counterparts? Is it also a fact that smuggling today is more than what it was a year before?

**SHRI SATISH AGRAWAL:** Sir, I contradict the suggestion of the hon. Member that smuggling is on the increase. That is not really so. The Government is taking very firm steps for curbing smuggling and whosoever Indian smugglers are found to be in contact with the foreigners, we have taken action against them. For the information of the hon. Member I may just tell him what we have done recently. In the first week of December 1977, 30 bars of gold weighing 30 kgs of the estimate market value of Rs. 21 lakhs were seized from three passengers at Santa Cruz, Bombay. These persons were holding French passports. They

have been arrested and further investigation is in progress. In pursuance of this when we nabbed these gentlemen, then we could find out who else are involved in this smuggling activity; and in that particular case, somewhere in the middle of November, another gentleman was arrested in Bombay, information regarding which was given to this House by the hon. Finance Minister. When we came to know that some Indian contacts were already there, then we nabbed them also and rough diamonds polished and cut diamond of the value of nearly about Rs. 38 lakhs were recovered from them. Many people have been arrested and interrogation is in progress. We are trying to find out all links of these smugglers and Government is determined to curb this evil of smuggling.

**श्री शंकरसिंह बघेला :** मैं माननीय मंत्री जी से जानना चाहता हूँ कि तस्करी के मामले में कितने लोगों को इमरजेंसी में गिरफ्तार किया गया था और उनमें से कितने लोगों को छोड़ दिया गया है और क्या यह सही है कि तस्करी करने वाले लोगों को छोड़ दिया गया है इसलिए कीमतें बढ़ रही हैं ?

**श्री सतीश चन्द्र अग्रवाल :** तस्करी करने वाले लोग जो काफ़ेपोसा में इमरजेंसी के दौरान गिरफ्तार किए गए थे उनमें दो हजार से अधिक संख्या ऐसे लोगों की है जिन्हें एमरजेंसी के बाद छोड़ा गया था। तत्पश्चात् भारत सरकार ने फैसला किया है कि तस्करी के संबंध में जो नयी गाइड-लाइन्स बनाई गई हैं उनके आधार पर काफ़ेपोसा में लोगों को गिरफ्तार किया जायेगा। उस आधार पर हम ऐसे लोगों को गिरफ्तार कर रहे हैं। जो भी लोग स्मगलिंग में लिप्त पाये जाते हैं उनको किसी प्रकार अनावश्यक रूप से छोड़ने का प्रश्न उत्पन्न नहीं होता और तस्करी किसी प्रकार से भी वृद्धि पर नहीं है।

**SHRI K. LAKKAPPA:** Mr. Speaker, for the last 3 months we have been urging that the regrouping of smugg-

lers in connivance with foreign elements has been on the increase, but the attitude of the Government is very philosophical. Even the smugglers are surrendering before Shri Jayaprakash Narayan and this philosophical attitude of the Government will not help in this matter. There is a very powerful gang and regrouping of smugglers. This is one of the important aspects which we have to consider. Even in the Consultative Committee meeting, the Minister came out with the same plea that we would curb smuggling. He himself has admitted that the Indian smugglers have got a link with foreign elements. I would like to know how many customs officials who are involved in this have got a link with foreign smugglers as well as the people who are famous smugglers who were put down by the previous Government because of the philosophical attitude of the Government. They have again taken this profession. Therefore, I would like to know who are those persons, officials, non-officials, politicians, customs officials and others who are having now a link with these foreign smugglers. As a consequence of this, what steps we have already taken against such persons, the names of those persons and what punishment we have awarded to them so far?

SHRI SATISH AGRAWAL: The hon. Member has asked a supplementary question which requires a whole day to answer. Anyway, so far as those smugglers who have surrendered before Shri Jayaprakash Narayan are concerned, steps are being taken against them under COFEPOSA for attaching their property in accordance with the law. The legal process has not been done away with and the Government is keeping a close eye on all those smugglers. Now it has not come to the notice of the Government so far whether any one of them have revived their activities. We are keeping a very close watch over them. We have not suspended any legal steps against them under the pledge.

So far as customs officials and police officials are concerned, two customs

officials and two police officials were arrested in Bombay somewhere last month. So, on whatever information we receive, we take action. The hon. Member feels convinced in the Consultative Committee, he feels very much convinced outside the House, but in the House just to make a point he is trying to hit hard that way. I would request him not to do it. (Interruptions) It was, perhaps for the first time that I addressed a letter to the hon. Member—in fact, to all the hon. Members—about the steps being taken by the Government in curbing the evil of smuggling. I am sorry I have not received any reply from the hon. Member. I would be grateful if the hon. Member sends his valuable suggestions on how to curb the evil of smuggling and also give the names of notorious smugglers, because I am a new man to this House and to the Government; the hon. Member has been here for a long time. Therefore, I would request the hon. Member not to meditate upon my letter but to send his valuable suggestions. And I can assure that I will do my best. I seek the cooperation of the hon. Members in curbing this evil.

श्री ब्रजभूषण तिवारी : अध्यक्ष महोदय, ऐसी सूचनायें मिली हैं कि जो विदेशी डिप्लोमेट्स हैं और जो बड़े अधिकारी हैं, उन का बड़े व्यापक पैमाने पर तस्करी कार्यों में हाथ रहता है और एक काफी बड़ा अन्तर्राष्ट्रीय गिरोह है। क्या मंत्री जी बतलायेंगे कि उन्होंने इस संबंध में कोई छानबीन की है और उस गिरोह का पता लगाने का प्रयास किया है ?

श्री सतीश चन्द्र अग्रवाल : अध्यक्ष महोदय, जो डिप्लोमेट्स हैं और जो स्मग्लिंग में लिप्त पाये गये हैं, उन के संबंध में इस समय मेरे पास जानकारी नहीं है। परन्तु मैं इस संबंध में यह निवेदन करना चाहता हूँ कि वर्तमान कानून में डिप्लोमेट्स के खिलाफ हम अदालती कार्यवाही नहीं कर सकते हैं, इस लिये मैंने एक डिटेल्ड नोट प्रधान मंत्री जी की सेवा में भज दिया है।

**श्री मोहन लाल पिपिल :** मंत्री महोदय ने बतलाया कि जो अच्छे मुझाव भेजे जायेंगे उन पर विचार किया जाएगा। कुछ संसद सदस्यों और मैंने भी कुछ मुझाव स्मगलर्स को खत्म करने के लिये मंत्री जी के पास भेज दिये हैं, लेकिन अभी तक मुझे उन का संतोषजनक उत्तर या एकरनालिजमेंट भी नहीं मिला है।

दूसरा प्रश्न—स्मगलर्स के खिलाफ, जिन की सांठगांठ अफसरों के साथ है, कुछ संसद सदस्यों और मैंने भी पत्र लिखा है। क्या उस पर आप ने अभी तक कोई एक्शन लिया है ?

**श्री सतीश चन्द्र अग्रवाल :** माननीय सदस्य ने दो प्रश्न पूछे हैं—जहां तक मुझावों के संबंध में उत्तर का प्रश्न है, उन्होंने जो महत्वपूर्ण और अमूल्य मुझाव दिये हैं, उन पर अमल किया जा रहा है, उत्तर में ज्यादा अमल आवश्यक है। जहां तक अधिकारियों के संबंध में उन्होंने जानकारी दी है, मैं उन को आश्वस्त करना चाहता हूं कि जिन-जिन अधिकारियों के संबंध में उन्होंने लिखा है—मैं समझता हूं प्रीमेच्योर-डिस्कलोजर विल नाट बी इन दि इन्टीरेस्ट आफ दि डिपार्टमेंट—उस संबंध में कार्यवाही कर रहे हैं।

#### Flight Connection from Bhubaneswar to Konark

\*347. SHRI JENA BAIRAGI: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state the steps taken or proposed to be taken to start flight connection from Bhubaneswar to Konark for its tourist importance?

**पर्यटन और नागर विमानन मंत्री (श्री पुरुषोत्तम कौशिक) :** भुवनेश्वर तथा कोणार्क के बीच कोई विमान सेवा परिचालित करने का फिलहाल कोई प्रस्ताव नहीं है।

SHRI JENA BAIRAGI: Is it a fact that even the minimum facilities by way of hotel accommodation and communication are not provided at the tourist centre of Konarak? If so what steps is the Hon. Ministers thinking of taking for removing the difficulties which the tourists are facing on account of lack of such facilities?

**श्री पुरुषोत्तम कौशिक :** यह सही है कि पर्यटन के विकास के लिए यातायात के अलावा एकोमोडेशन की भी जरूरत होती है। जहां तक यातायात का सवाल है माननीय सदस्य इस बात से सहमत होंगे कि कोणार्क भुवनेश्वर से केवल 64 किलोमीटर दूर है। भुवनेश्वर एक तरफ कलकत्ता से और दूसरी तरफ विशाखापत्तनम से हवाई मार्ग से जुड़ा हुआ है और किसी भी पर्यटक को 64 किलोमीटर मोटर से जाने में कोई दिक्कत नहीं हो सकती। अध्यक्ष महोदय, मैं यह भी माननीय सदस्य की जानकारी के लिए बता दूं कि दोनों स्थानों को हर जगह से हवाई यात्रा के लिए जोड़ना संभव नहीं है।

जहां तक आवास व्यवस्था का सवाल है, मैं माननीय सदस्य की जानकारी में ला दूं कि आई०टी०डी०सी० की तरफ से एक ट्रेवलर्स लाज वहां पर है। दूसरे टूरिस्ट डिपार्टमेंट, जो वहां पर है, उस की तरफ से भी एक टूरिस्ट लाज वहां है। जैसे-जैसे पर्यटकों की संख्या में वृद्धि होगी, वहां पर निश्चित रूप से और सुविधाएं देने के बारे में विचार करेंगे।

SHRI JENA BAIRAGI: I would like to know from the Hon. Minister whether Government have decided to have direct flight communication from Delhi to all the State headquarters of the country and if so when it will be done.

**श्री पुरुषोत्तम कौशिक :** अध्यक्ष जी, ऐसा कोई सरकार का निर्णय नहीं है कि अनिवार्य रूप से दिल्ली राजधानी को सभी